which is enforced by the respective State Governments. However, other industrial and social security legislations are also applicable to the Plantation Industry, *viz.*, the Workmen's Compensation Act; the Payment of Gratuity Act; the Provident Fund and Miscellaneous Provisions Act; (Assam tea Plantation for Assam); the Payment of Bonus Act; the Maternity Benefit Act; the Payment of Wages Act; the Equal Remuneration Act; the Industrial Disputes Act, 1947; the Factories Act and the Industrial Employment (Standing Order) Act, 1946. The respective State Governments are the Appropriate Authorities for implementation of the provisions of these Acts through their Labour Department. Further, the Tea Board, the Coffee Board, the Rubber Board and the Spices Board provides further support by implementing general welfare measures.

(c) The Plantation Labour Act, 1951 was amended in 2010 and thereafter in 2014 a proposal was received from the Commerce Secretary to amend the Plantation Labour Act, 1951. A meeting of the IMG Members was held on 8th July, 2015 and it was decided that there is no need to amend the Plantations Labour Act, 1951. Further, amendment of Acts/Rules is a continuous process.

Child Labour Welfare Fund

2019. SHRI DEREK O'BRIEN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the district-wise and year-wise amount of funds collected in Child Labour Welfare Fund since it was set up; and
- (b) the year-wise amount of funds utilised from this fund, since the fund was set up?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The Hon'ble Supreme Court of India in its judgement on child labour dated 10.12.1996 had recommended constitution of district-wise or area-wise Child Labour Rehabilitation-cum-Welfare fund out of the compensation collected from the offending employers of children. The fund is managed by the State/District Administration.

Further, a Bill to amend the Child Labour (Prohibition and Regulation) Act, 1986 has been introduced in Rajya Sabha in December, 2012. The Government has decided to move official amendments to the Amendment Bill. The Official Amendments along with the Amendment Bill, *inter alia*, provides for constitution of Child and Adolescent Labour Rehabilitation Fund for one or more districts for the rehabilitation of the child or adolescent rescued.